

Court No. 14
Item No.18
16.01.2024
(Suvendu)

WPA 802 of 2024

**Enforcement Directorate
Vs.
State of West Bengal & Ors.**

Mr. S.V.Raju, Ld. ASGI
Mr. Dhiraj Trivedi, Ld. DSGI
Ms. Debjani Ray
Mr. Samrat Goswami
Mr. Ankit Khanna
Ms. Sohini Dey
.....for the petitioner

Mr. Kishore Dutta, Ld. AG
Mr. Amitesh Banerjee
Ms. Ipsita Banerjee
Mr. Debangshu Dinda
.....for the State

Mr. Billwadal Bhattacharyya, Ld. DSGI
Mr. Amajit De
.....for the CBI

Mr. Sabyasachi Banerjee
Mr. Biswarup Mukherjee
.....for the Intervenor

Affidavit of service filed on behalf of the petitioner is taken on record.

Learned counsel appearing on behalf of the intervenor submits that his client would not like to take any further steps in this matter unless so directed by this Court.

Heard learned counsels for the parties.

Perused the Case Diary in respect of FIR No.

Let the present investigating agency forthwith install CCTV Cameras around the places belonging to the prime accused that were supposed to be searched by the ED on the fateful day.

List this matter for further hearing tomorrow, i.e. on 17.01.2024 at 11.30 a.m. under the same heading.

Parties shall act on a server copy downloaded from the official website of this Court.

(Jay Sengupta, J.)